GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2124
TO BE ANSWERED ON 14th MARCH, 2023

PM-KISAN SCHEME

2124. SHRIMATI GODDETI MADHAVI:
　　　SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:
　　　SHRI SRIDHAR KOTAGIRI:

Will the Minister of Agriculture and Farmers Welfare कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether there are any pending dues to farmers under PM-KISAN Scheme and if so, the details thereof and the time by which the Government intends to clear them;

(b) the average time taken for beneficiaries to receive their full benefits;

(c) whether any grievance redressal mechanism is in place for farmers in case of delays and if so, the details thereof and if not, the reasons therefor;

(d) the details regarding the money sent to beneficiaries under the PM-KISAN Scheme, year-wise;

(e) whether the Government is aware of the fact that more than Rs. 3000 crore has been sent to people with unauthorised usernames and thousands of unintended beneficiaries and if so, the details thereof;

(f) the details regarding the money sent to ineligible beneficiaries, State-wise; and

(g) whether the Government has any plan on recovering the lost amount and if so, the steps taken to improve the implementation of the PM-KISAN scheme?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री　　　(SHRI NARENDRA SINGH TOMAR)

(a)　　and (b): Release of benefits under PM-KISAN is an ongoing and continuous process. Benefits of the PM-KISAN are released after receipt of data from respective State/UT Governments and due verification of the same at PM-KISAN Portal.

(c): Yes, Sir. Many remedies are available to the farmers who have not been able to register themselves for benefit under PM-KISAN Scheme or who have been registered but not received benefits. The State Governments have appointed Nodal Officers for the Scheme at block, district and state level to whom farmers can submit their grievances. Normally District Agriculture Officers or the District Collectors are available to attend to their grievances.

The PM-KISAN Portal is also utilized by farmers to lodge their grievances for their prompt redressal. An exclusive grievance mechanism "Help Desk" has been incorporated under the 'Farmers Corner' of PM-KISAN Portal, through which the grievance of the farmer is directly transferred to the concerned Nodal Officer. Farmers can also register their grievances through Public Grievance Portal or send their grievance directly to the Department of Agriculture and Farmers Welfare.

Further, farmers can check their beneficiary status through a 24x7 IVRS based helpline 155261.

(d): The period-wise details regarding the benefits released under the PM-KISAN Scheme is at Annexure.

(e) & (f): As per the Operational Guidelines of the Scheme, States/UTs identify and verify the eligible farmers before uploading the data on PM-KISAN Portal. Benefits are transferred to the eligible beneficiaries through Direct Benefit Transfer mode after validation of the uploaded data on PM-KISAN Portal with Aadhaar authentication, Public Finance Management System (PFMS) for validation of account and Government employees'/pensioners data, Income Tax Department for validation of income tax payee status and with National Payment Corporation of India (NPCI) for account validation and Aadhaar based payments. Further, eligible farmers are being enrolled and deceased/ineligible beneficiaries are being removed by way of continuous verification and validation of the beneficiary's data by the States/UTs.

The data under the Scheme is dynamic in nature. The States/UTs have been provided with the option to mark beneficiaries as eligible to ineligible and vice versa, after due verification. E-KYC of all the beneficiaries is also being done to verify their status. States/UTs have been asked to expedite the process for saturation of the scheme with all the eligible beneficiaries.

(g): The Government has taken several steps to improve the implementation of the PM-KISAN Yojana since its inception. Some of them are as follows:

I. Inclusion of 'Farmers Corner' on PM-KISAN portal to provide farmers with various facilities like self-registration, checking beneficiaries' status, e-KYC, data correction etc.

II. Engaging Common Service Centres (CSCs) to provide farmers with all facilities available through 'Farmers Corner' on PM-KISAN portal.

III. Integration of PM-KISAN portal with Unique Identification Authority of India (UIDAI) for Aadhaar authentication; with Public Finance Management System (PFMS) for validation of account and Government employees/pensioners data; with Income Tax Department for validation of income tax payee status; and with National Payment Corporation of India (NPCI) for account validation and Aadhaar based payments.

IV. Creation of alternate mechanism of eligibility in Manipur, Nagaland, and Jharkhand.

V. Physical verification of 5% beneficiaries under PM-KISAN.

VI. Holding weekly review meetings with States/UTs for resolution of any and all issues faced by States/UTs.

VII. Holding of various camps by States/UTs for publicity of the Scheme.

VIII. Creation of various processes and issuing related Standard Operating Procedures (SOPs) to States/UTs as and when required.

IX. Land seeding of beneficiaries' data.

X. Establishment of a Project Monitoring Unit (PMU) namely National Farmers Welfare Program Implementation Society.

Period-wise details regarding the benefits released under the PM-KISAN Scheme since inception (as on 09.03.2023)

Financial year	Period	Amount (Rs.)
(2018-19)	Dec-March	63,22,87,38,000
(2019-20)	April-July	1,32,71,57,40,000
	Aug-Nov	1,75,25,96,00,000
	Dec-March	1,79,25,55,86,000
(2020-21)	April-July	2,09,86,71,88,000
	Aug-Nov	2,04,69,16,98,000
	Dec-March	2,04,71,48,38,000
(2021-2022)	April-July	2,23,28,04,92,000
	Aug-Nov	2,23,85,43,54,000
	Dec-March	2,23,18,58,32,000
(2022-2023)	April-July	2,25,54,49,78,000
	Aug-Nov	1,79,84,92,78,000
	Dec-March	1,71,07,15,20,000
	Total	**24,16,51,98,42,000**

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